

ITEM NO.12

Court 1 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 859/2020

SIPTE MOHAMMAD

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.77721/2020-EX-PARTE AD-INTERIM RELIEF and
IA No.77722/2020-EXEMPTION FROM FILING O.T. and IA No.77726/2020-
EXEMPTION FROM FILING AFFIDAVIT)

Date : 25-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Wasi Haider, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, the petitioner is permitted to implead 28 States as
party respondents in the instant petition within a period of four
weeks.

List the matter thereafter.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR